

Central Administrative Tribunal
Principal Bench

OA No.588/2018

New Delhi, this the 2nd day of February, 2018

Hon'ble Mr. Raj Vir Sharma, Member (J)

Charan Dass s/o Sh. Ram Nath, Age 63 years
R/o RZH-404, Gali No.4,
Raj Nagar Part-II,
Palam Colony, New Delhi-77. ...Applicant

(By Advocate:- Sh. U. Srivastava)

Versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager Ambala,
Northern Railway,
Ambala Cantt, Ambala.
3. The Divisional Engineer,
O/o Divisional Railway Manager,
Ambala, Northern Railway,
Ambala Cantt, Ambala. ...Respondents

ORDER (Oral)

Heard the learned counsel for the applicant.

2. At the very outset, counsel for the applicant submitted that the applicant had moved a representation dated 05.11.2016 followed by reminder dated 10.07.2017, but the respondents have not decided the aforesaid representation of the applicant till date. Learned counsel further submitted that the applicant would be happy and satisfied

if a time bound direction is given to the respondents to decide his aforesaid representation.

3. In view of the above submissions of the learned counsel for the applicant, without going into the merits of the case, the respondents are directed to decide the applicant's aforesaid representation within a period of six weeks from the date of receipt of certified copy of this order. The OA is accordingly disposed of at the admission stage itself. No costs.

(Raj Vir Sharma)
Member (J)

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